

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5266
ANSWERED ON:14.08.2014
CONVERSION OF AGRICULTURE LAND
Patle Smt. Kamla Devi

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of agriculture land converted/proposed to be converted for various non- agriculture purposes specially for power plants in rural areas of the country particularly Janjgeer, Champa and Korba region in Chhattisgarh, State/ UT-wise;
- (b) the details of approval required for converting agriculture land into non-agricultural land in rural areas;
- (c) whether a number of experts and committees have recommended for strict norms for acquisition of land for industries;
- (d) if so, the details thereof;
- (e) whether the Government have prepared any policy to discourage the conversion of agriculture land into non-agricultural purpose;
- (f) if so, the details thereof; and
- (g) if not, the reason therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (g): Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Conversion of agricultural land for non-agricultural purposes is done by the concerned State Governments/UT Administrations. The data regarding agricultural land converted into various non-agricultural purposes is not being maintained at the Central level.

The Central Government has enacted the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 which came into force on 01.01.2014 under which land can be acquired for public purpose which inter-alia includes projects for industrial corridors. Section 10 of the Act stipulates that multi-cropped irrigated land shall not be acquired other than under exceptional circumstances as a demonstrable last resort.